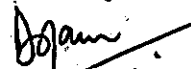
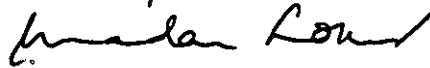




Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 244/2003</p> <p>HIMACHAL FUTURISTIC COMMUNICATION LTD. Petitioner Through: Mr. Bishwajit Bhattacharya, Adv.</p> <p>versus</p> <p>COMMISSIONER OF INCOME TAX Respondent Through: Mr. R.D. Jolly, Adv.</p> <p>CORAM: HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p><u>ORDER</u> 23.07.2003</p> <p>%</p> <p><u>CM No.111/2003</u></p> <p>Allowed, subject to all just exceptions.</p> <p>The application stands disposed of.</p> <p><u>ITA No.244/2003</u></p> <p>Mr. Bhattacharya, learned counsel for the appellant, submits that in view of some decisions of this Court, this Court may not have territorial jurisdiction to deal with this appeal. Learned counsel prays that the appeal may be returned to the appellant for being presented to Court of competent jurisdiction.</p> <p>In view of the submission, let the paper book be returned to learned counsel for the appellant for being presented in the Himachal Pradesh High Court within two weeks from today.</p>



Sr. No.	Date	Orders
		<p>For the purpose of records, a copy of the appeal shall be retained in the office.</p> <p>The appeal shall be treated as disposed of.</p> <p>A copy of the order be issued <u>dasti</u> to learned counsel for the appellant under the signature of the Court Master of this Court.</p> <p style="text-align: right;"> D.K. JAIN, J</p> <p style="text-align: right;"> MADAN B. LOKUR, J</p> <p>JULY 23, 2003 aa</p>